

<b>FORM A - PUBLIC ANNOUNCEMENT</b> (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) <b>FOR THE ATTENTION OF THE CREDITORS OF PATHWAYS RETAIL PRIVATE LIMITED</b>		
<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Pathways Retail Private Limited
2.	Date of incorporation of corporate debtor	06.04.2015
3.	Authority under which corporate debtor is incorporated / registered	ROC, NCT of Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15100DL2015PTC278752
5.	Address of the registered office and principal office (if any) of corporate debtor	Khasra No. 136/2, 2nd Floor, Near SBI Rithala Road, Badli, North Delhi, Delhi 110042.
6.	Insolvency commencement date in respect of corporate debtor	04.05.2026 (Order received by IRP on 13.05.2026)
7.	Estimated date of closure of insolvency resolution process	31.10.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh Kumar Parakh IBBI/IPA-001/IP-P00272/2017-18/10516
9.	Address and e-mail of the interim resolution professional, as registered with the Board	5/51, Second Floor, WEA, Karol Bagh, New Delhi-110005, parakh.rajesh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	608 6 <sup>th</sup> Floor New Delhi House, Barakhamba Road, New Delhi, Delhi-110001 cirp.pathways@gmail.com
11.	Last date for submission of claims	27.05.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in/home/downloads Physical Address: Same as column 10
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Pathways Retail Private Limited on 04.05.2026.</p> <p>The creditors of Pathways Retail Private Limited, are hereby called upon to submit their claims with proof on or before 27.05.2026 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.</p> <p><b>Date: 15.05.2025</b> <b>Name and Signature of Interim Resolution Professional :</b> <b>Place: New Delhi</b> <b>Rajesh Kumar Parakh</b></p>		



*Rajesh Kumar Parakh*



